

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 451/99

Wednesday, this the 21st day of April, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

1. N. Raja, S/o. Late P. Natchi.	Residing at: Door No.D/39, Kulathuparrai, Asokapuri, Behind Thankam Hospital, Periyar Nagar, Erode.
2. N. Chenni, S/o. Late P. Natchi.	- do -
3. N. Devi, D/o. Late P. Natchi.	- do -
4. N. Vimala, D/o. Late P. Natchi.	- do -
5. N. Thankamani, D/o. Late P. Natchi.	- do -
6. N. Nagaraj, S/o. Late P. Natchi.	- do -
7. N. Palaniammal, D/o. Late P. Natchi.	- do -
8. N. Parvathy, D/o. Late P. Natchi.	- do -

...Applicants

By Advocate Mr. T.C. Govindaswamy

Vs.

1. Union of India, represented by
The General Manager, Southern Railway,
Headquarters Office, Park Town P.O.,
Madras - 3.
2. The Divisional Railway Manager,
Southern Railway, Palghat Division,
Palghat.

...Respondents

By Advocate Mrs. Sumathi Dandapani

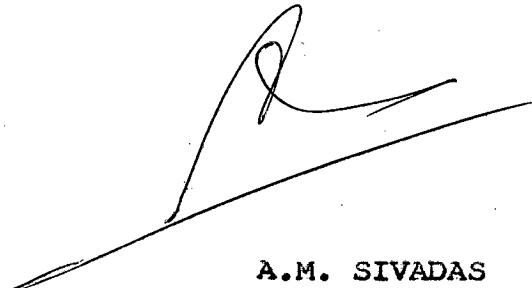
The application having been heard on 21.4.99, the
Tribunal on the same day delivered the following:

ORDER

The applicants seek to direct the respondents to pay them
the retirement gratuity and other retiral dues of their late
father P. Natchi with interest at 18% with effect from 11.8.1992.

2. When the O.A. was taken up for admission hearing, the learned counsel appearing for the applicants submitted that it is suffice to permit the applicants to submit a representation to the second respondent and direct the second respondent to consider the same and pass appropriate orders within a reasonable time.
3. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.
4. Accordingly, the applicants are permitted to submit a representation to the second respondent along with supporting documents within fifteen days from today. If such a representation is received, the second respondent shall consider the same and pass appropriate orders within three months from the date of the receipt of the representation.
5. O.A. is disposed of as above. No costs.

Dated the 21st day of April, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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